Sl.No.	CPSE	Unit	Excellent Target
3.	GAIL	Rs. Crore	9447
4.	IOCL	Rs. Crore	10000
5.	MRPL	Rs. Crore	6817
6.	EIL	Rs. Crore	1013
7.	SAIL	Rs. Crore	14500
8.	NMDC	Rs. Crore	4655
9.	PGCIL	Rs. Crore	20,000
10.	NHPC	Rs. Crore	4097
11.	NTPC	Rs. Crore	20,995
12.	CIL	Rs. Crore	10,275
13.	NIC	Rs. Crore	1687
14.	CONCOR	Rs. Crore	1652
15.	NALCO	Rs. Crore	2345
16.	BHEL	Rs. Crore	3287
17.	BEL	Rs. Crore	1724

(c) to (e) As per Public Enterprise Survey (2011-12) that was laid in the parliament on 26th and 27th February, 2013, plan outlay in CPSEs constituting internal resource (IR), extra-budgetary resources (EBR) and Budgetary Support (BS) showed a continuous increase in absolute terms during the last three years. Plan outlay in CPSEs has accordingly gone up from Rs. 155072.75 Crore in 2009-10 to Rs. 167494.58 Crore in 2010-11 and further up to Rs. 190794.47 Crore in 2011-12.

Bribe for allotment of petrol pumps in Punjab and Haryana

2445. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is aware that the concerned regional officials /

officers are harassing the candidates/applicants and demanding illegal gratification in the matter of granting their permission/NOC for the installation of petrol pumps in Punjab and Haryana;

- (b) if so, whether Government has fixed certain period during which such permission is either to be granted or the case is rejected with explanation/reason;
- (c) if so, how many cases of petrol pumps are pending in the concerned regional offices of Haryana and Punjab, the list of pending cases, name-wise and date-wise; and
 - (d) by when these cases would be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAAKA LAKSHMI): (a) The public sector oil marketing companies (OMCs) viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have reported that they have not received any complaint from candidates/applicants in this regard from the States of Punjab and Haryana. Permission/No Objection Certificate (NOC) is not granted by the regional officials/officers of the OMCs. However, NOC for installation of Retail Outlets are issued by Deputy Commissioners/District Magistrates of respective Districts in the country including the states of Punjab and Haryana.

(b) to (d) Allotment/setting up of RO dealership after advertisement involved various steps like scrutiny of applications, evaluation of sites/documents, interviews/selection of dealers, field verification of credentials/documents, issuance of Letter of Intent (LOI), procurement of land, obtaining necessary Statutory approvals, construction etc. Hence, the materialization of allotment/installation of the ROs after advertisements are fulfilled over a period of time.

There are 771 cases of RO dealerships pending for commissioning in the States of Haryana and Punjab for which LOIs have been issued. These are largely due to non availability of land for Corpus fund Allottees and /or grant of permissions/NOC from various Statutory Authorities and some complaints received for which redressal is under process.